

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 340 of 2017 &
IA No. 694 of 2017 & IA No. 443 of 2018**

Dated: 29th May, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

All India Power Engineers' Federation

...Appellant(s)

Vs.

M/s Teesta Urja Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma

Counsel for the Respondent(s) : Mr. Ankit Saini
Mr. Tarun Johri for R.1 to 3

Ms. Raveena Dhamija for R-2

Ms. Swapna Seshadri
Ms. Rhea Luthra for R-4

Ms. Ranjitha Ramachandran
Mr. Shubham Arya
Mr. A.K. Dubey

ORDER

IA NO. 443 OF 2018
(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 340 OF 2017

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 20.06.2018 after serving copy on the other side.

List the matter on **30.07.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member